

aircraft over either country and the overall impression on my mind is that it is not unfavourable to us. If they ask for the exact figures, we can give the figures also.

About the Tashkent Declaration, I do not want to say anything. It is very much a foreign affairs matter, and at the appropriate time I would request the hon. member to address the question to the External Affairs Minister.

12.36 hrs.

PAPERS LAID ON THE TABLE

Notification re : Management of Bengal Nagpur Cotton Mills etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK CHOWDHARY) : I beg to lay on the Table—

- (1) A copy of Notification No. S. O. 4433 (English version) and S. O. 4434 (Hindi version) published in Gazette of India dated the 30th October, 1969, regarding management of the Bengal Nagpur Cotton Mills Limited, Rajnandgaon, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See No. LT-2098/69*].
- (2) A copy of the Export of Froglegs (Inspection) Second Amendment Rules, 1969 (Hindi and English versions) published in Notification No. S. O. 4537 in Gazette of India dated the 6th November, 1969, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [*Placed in Library. See No. LT-2099/69*].
- (3) A copy of the Textile Committee (Third Amendment) Rules, 1969, published in Notification No. G S R. 2172 in Gazette of India dated the 13th September, 1969, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.

- (4) A copy of Corrigendum to the Annual Report on the working of the Cardamom Board for the year 1967-68, [*Placed in Library. See No. LT-2100/69*].

REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Fifty-fifth Report

SHRI BHALJIBHAI PARMAR (Dohad) : I beg to present the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions.

12.37 hrs.

MATTER UNDER RULE 377

Shri Nehru's decision on India's Participation in religious Conference.

SHRI M. L. SONDHI (New Delhi) : I am grateful to you for permitting me to bring to the notice of this House a point, a very significant point, on what the External Affairs Minister, Mr. Dinesh Singh, stated on 17 November in the proceedings in this House on the motion for adjournment.

I have had a look at the communication which was received by you from the Minister. What the Minister says in this is contradicted by the common knowledge of most of the elder members of this House who know Mr. Nehru, and all those who have read his views in the various debates on external affairs which took place in this House are rather dismayed and amazed that the Minister should claim, and claim in the manner that he did in this House, that if religious conferences are held, then it would be in our interest if people from India participate in these religious conferences; and he said it in a manner that suggests that Pandit Nehru said this or thought this. It almost conveys, it does in fact convey, the impression that he is quoting from a document.

Further on he says that he is dealing with the subject in a manner which correctly reflects policy and does not mislead the House and he claims that the files concerned